

ITEM NO.33

COURT NO.4

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 9522-9525/2023

(Arising out of impugned final judgment and order dated 14-07-2023 in CRLOP(MD) No. 11494/2018 14-07-2023 in CRLOP(MD) No. 12163/2018 14-07-2023 in CRLOP No. 5099/2019 14-07-2023 in CRLOP No. 6211/2021 passed by the High Court Of Judicature At Madras)

S. VE. SHEKHER

Petitioner(s)

VERSUS

AI GOPALSAMY ETC.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.151365/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.151366/2023-EXEMPTION FROM FILING O.T. )

Date : 18-08-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s)

Mr. S. Nagamuthu, Sr. Adv.

Mr. M.P. Parthiban, AOR

Ms. Priya Ranjani Nagamuthu, Adv.

Mr. R. Sudhakaran, Adv.

Mr. G.R. Vikash, Adv.

Ms. Shalini Mishra, Adv.

Mr. Hariharsudhan, Adv.

Mr. Bilal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

1. We are not inclined to entertain the special leave petitions at this stage. The special leave petitions are dismissed accordingly.

2. Learned counsel for the petitioner requests for exemption of personal appearance of the petitioner. We find that such a request can be made before the Trial Court, which should be considered in accordance with law.

3. Pending application(s), if any, stand disposed of.

(DEEPAK SINGH)  
COURT MASTER (SH)

(ANJU KAPOOR)  
COURT MASTER (NSH)